

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:910  
ANSWERED ON:16.07.2014  
FAKE CERTIFICATES  
Suresh Shri Doddaalahalli Kempegowda

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that 25% seats reserved for admission in schools for the children of Economically Weaker Section (EWS) under the Right to Education Act, 2009 has been misused by some parents by producing false income certificates;
- (b) if so, the details thereof; and
- (c) the details of the steps taken by the Government to ensure that the seats reserved for EWS children are not misused?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (c) : Criteria and procedure for admission to 25% seats reserved for children belonging to Economically Weaker Section (EWS) under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 is laid down in the RTE Rules of the concerned State. States have also notified local grievance redressal fora to address any complaints in this regard.

In order to effectively implement Section 12(1) (c), Government of India had disseminated and shared the best practise of States which have put in place transparent and clear procedures.